



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD ASSEMBLY**

**THIRD SESSION - 1<sup>st</sup> MEETING  
6<sup>th</sup> To 17th August 1963**

**RESUME OF BUSINESS**

**Government of Madras  
1963**

**September 1963**

**Legislative Assembly Department  
Fort St. George, Madras -9**



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD ASEMBLY  
THIRD SESSION - FIRST MEETING**

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**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY FROM  
6<sup>TH</sup> TO 17<sup>TH</sup> AUGUST 1963**

- - - -

**General**

The Third Session of the Assembly which commenced at 11 a.m. on Tuesday the 6<sup>th</sup> August 1963 in the Assembly Chamber, Fort St. George, Madras met for ten days and adjourned sine die on the 17<sup>th</sup> August 1963. The total time taken for the business of all these meetings was 47 hours and 49 minutes.

**Obituary references**

References were made from the Chair on the 6<sup>th</sup> August 1963 to the demise of Sri R. S. K. Pandian and on the 7<sup>th</sup> August 1963 to the demise of Sri M. P. Mangala Gounder, ex-members of the Madras Legislative Assembly. After references were made, the Members stood in silence for a minute as a mark of respect to the departed souls, on the respective days.

**Swearing in of new members**

Sri At.A.P. Soundaravel Servai, who was elected by the Bodinaickkanur Assembly Constituency in the vacancy caused by the death of Sri A. S. Subbaraj, made and subscribed his oath before the Hon. Speaker in Tamil on the 6<sup>th</sup> August 1963.

(Sri N. Duraipandi, who was elected by the Nanguneri Assembly Constituency in the vacancy caused by the death of Sri M. G. Sankar made and subscribed the oath in Tamil before the Hon. Speaker in his chambers on 4<sup>th</sup> June 1963. Sri P. U. Shanmugham who was elected by the Tiruvannamalai Assembly Constituency in the vacancy caused by the death of Sri P. Palani Pillai, made affirmation in Tamil before the Hon. Speaker in his chambers on the 16<sup>th</sup> July 1963).

**Adjournment Motions**

<i>Name of the member who gave notice.</i>	<i>Subject.</i>	<i>Date.</i>
(1)	(2)	(3)
Sri M. Kalyanasundaram	Failure of the Government to take steps to ensure the supply of 14 carat gold for the jewellery industry in the State.	6 <sup>th</sup> August 1963.
Sri M. Kalyanasundaram	Failure of the Government to make effective representation to the Airlines Corporation Against excluding Tiruchirapalli from air service.	7 <sup>th</sup> August 1963.

<i>Name of the member who gave notice. (1)</i>	<i>Subject. (2)</i>	<i>Date. (3)</i>
Sri K. R. Nallasivam and Sri M. Kalyanasundaram.	Action of the police in connection with the strike of the Transport workers at Madhurantakem, Chingleput District.	8 <sup>th</sup> August 1963.
Sri M. S. Mani	Action of the Management of B & C Mills in not employees who returned to work after the recent strike in response to the appeal made the Government and the consequences of the proposed fast by Sri Raghavanandam, the Labour Union Leader of B and C Mills.	13 <sup>th</sup> August 1963.

### **Calling attention to matters of urgent public importance**

The attention of the Ministers were called to the following matters to which the respective Ministers replied:-

1. Minister for Finance –On the 9<sup>th</sup> August 1963, Sri Rama Arangannal called the attention to the frustration experienced by the students on account of their failure to get admission in the Engineering Colleges in the State.

#### **2. Minister for Industries:-**

(1) On the 12<sup>th</sup> August 1963 Sri K. A. Mathialagan called the attention to the frustration experienced by the students on account of their failure to get admission in the Engineering Colleges in the State.

(2) On the 16<sup>th</sup> August 1963 Sri S. Madhavan called the attention to the non-availability of raw materials for running, the Match factories in Sattur, Ramanathapuram District.

#### **3. Minister for Agriculture:-**

On the 10th August 1963 Sri K.A. Mathialagan called the attention to the acute shortage of sugar in the State.

#### **4. Minister for Works:-**

(1) On the 8<sup>th</sup> August, 1963, Sri S.J. Ramaswamy and Pulavar K. Govindan called the attention to the non-supply of electricity to 1,500 pump sets in the North Arcot District especially in Arkonam Taluk because of the ban imposed under the Palar Basin Rules.

(2) On the 13<sup>th</sup> August, 1963 Sri K.R. Sambandam called the attention to the supply of water from Mettur for irrigation in the Cauvery delta of Tiruchirappalli and Thanjavur Districts.

#### 5. Minister for Health:-

(1) On the 14<sup>th</sup> August 1963 Sri T. P. Alagamuthu called the attention to the outbreak of cholera in some parts of the Tiruchirappalli District and the preventive measures taken by the Government in the matter.

(2) On the 17<sup>th</sup> August 1963 Sri Saw Ganesan called the attention to the unrest among the students in the Madras Medical College arising out of insecurity to their properties in the Hostel.

#### **Panel of Chairman**

On the 6<sup>th</sup> August 1963 the Hon. Speaker announced the following Panel of Chairmen for the Third Session of the Third Legislative Assembly.

1. Srimathi P. K. R. Lakshmikantham.
2. Sri K. B. Palani.
3. Sri Dhandayuthapani Pillai.
4. Sri S. Nanjunda Rao
5. Sri K. Cheemaichamy.
6. Sri M. Kamalanathan.

#### **Financial Business**

The First Supplementary Statement of Expenditure for 1963-64 amounting in the aggregate of Rs. 3,48,50,000 was presented in the Legislative Assembly by the Minister for Finance on the 7<sup>th</sup> August 1963. The General discussion was held on the 10<sup>th</sup> August 1963. Fifty-one Cut Motions were given notice of but none were moved. The Demands for further Grants were voted on the 12<sup>th</sup> August 1963.

## Legislative Business

### Official Bills

I. The following Bills were introduced on the date noted against each:-

- |  |                               |
|--|-------------------------------|
| (1) The Payment of Wages (Madras Amendment) Bill, 1963.  | 9 <sup>th</sup> August 1963.  |
| (2) The Madras General Sales (Special Provisions) Bill, 1963.  | 9 <sup>th</sup> August 1963.  |
| (3) The madras Buildings (Lease and Rent Control) Amendment Bill, 1963.  | 10 <sup>th</sup> August 1963. |
| (4) The Madras District Police (Amendment) Bill, 1963.   | 12 <sup>th</sup> August 1963. |
| (5) The Madras Appropriation (No. 4) Bill, 1963.   | 12 <sup>th</sup> August 1963. |
| (6) The Madras Cultivating Tenants Protection (Amendment) Bill, 1963.  | 13 <sup>th</sup> August 1963. |
| (7) The Holdings (Stay of Execution Proceedings) Madras Amendment Bill, 1963.  | 13 <sup>th</sup> August 1963. |
| (8) The Madras Tenants and Ryots Protection (Amendment) Bill, 1963.  | 13 <sup>th</sup> August 1963. |
| (9) The Madras Estates (Abolition and Conversion into Ryotwari) Bill, 1963.  | 13 <sup>th</sup> August 1963. |
| (10) The Madras Irrigation (Levy of Betterment Contribution) Amendment Bill, 1963.                                   | 13 <sup>th</sup> August 1963. |
| (11) The Madras Agricultural Income Tax (Amendment) Bill, 1963.  | 13 <sup>th</sup> August 1963. |
| (12) The Madras Inams (Supplementary) Bill, 1963.  | 14 <sup>th</sup> August 1963. |
| (13) The Madras General Sales Tax (Second Amendment) Bill, 1963.   | 14 <sup>th</sup> August 1963. |
| (14) The Madras Cultivating Tenants Protection and Payment of Fair Rent (Extension to Added Territories) Bill, 1963. | 16 <sup>th</sup> August 1963. |
| (15) The Madras Estates Land (Reduction of Rent) Amendment Bill, 1963.   | 16 <sup>th</sup> August 1963. |

II. The Following Bills were considered and passed on the dates noted against each:-

- |   |                               |
|---|-------------------------------|
| (1) The Madras General Sales Tax (Special Provision) Bill, 1963.                      | 9 <sup>th</sup> August 1963.  |
| (2) The Madras Appropriation (No.4) Bill, 1963.                                       | 13 <sup>th</sup> August 1963. |
| (3) The Madras Cultivating Tenants Protection (Amendment) Bill, 1963.                 | 13 <sup>th</sup> August 1963. |
| (4) The Holdings (Stay of Execution Proceedings) (Madras Amendment) Bill, 1963.       | 13 <sup>th</sup> August 1963. |
| (5) The Madras Tenants and Ryots Protection (Amendment) Bill, 1963.                   | 13 <sup>th</sup> August 1963. |
| (6) The Madras Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1963. | 13 <sup>th</sup> August 1963. |

- |      |  |                   |
|------|--|-------------------|
| (7)  | The Madras Agricultural Income Tax (Amendment) Bill, 1963.                             | 13th August 1963. |
| (8)  | The Payment of Wages (Madras Amendment) Bill, 1963.                                    | 13th August 1963. |
| (9)  | The Madras Buildings (Lease and Rent Control) Amendment Bill, 1963.                    | 13th August 1963. |
| (10) | The Madras General Sales Tax (Second Amendment) Bill, 1963.                            | 14th August 1963. |
| (11) | The Madras Estates Land (Reduction of Rent) Amendment Bill, 1963.                      | 16th August 1973. |
| (12) | The Madras Iruvaaram Inam Estates (Abolition and Conversion into Ryotwari) Bill, 1962. | 17th August 1963. |
| (13) | The Madras Minor Inams (Abolition and Conversion into Rytowari) Bill, 1962.            | 17th August 1963. |
| (14) | The Madras Lease-hold (Abolition and Conversion into Ryotwari) Bill, 1962.             | 17th August 1963. |
| (15) | The Madras Inams (Supplementary) Bill, 1963.   | 17th August 1963. |
| (16) | The Madras District Police (Amendment) Bill, 1963.                                     | 17th August 1963. |

### III. Bills referred to Select/Joint Select Committee:-

The following Bill was referred to the Select Committee on 13th August 1963:-

The Madras Irrigation (Levy of Betterment Contribution) Amendment Bill, 1963.

### IV. Bills assented to By President/Governor

#### (A) Bills assented to by President:-

- (1) The Commercial Crops Markets (Validation of Cess) Bill, 1962.
- (2) The Madras Additional Assessment and Additional Water Cess Bill, 1963.
- (3) The Industrial Disputes (Madras Amendment) Bill 1963.

#### (B) Bills assented to by Governor

- (1) The Madras General Sales Tax (Second Amendment) Bill, 1963.
- (2) The Madras General Sales Tax (Special Provisions) Bill, 1963.
- (3) The Madras Appropriation (No.4) Bill, 1963.
- (4) The Holdings (Stay of Execution Proceedings) (Madras Amendment) Bill, 1963.
- (5) The Madras Agricultural Income Tax (Amendment) Bill, 1963.

### **Ordinances**

The following ordinance was promulgated by the Governor on the 10<sup>th</sup> June 1963:-

The Madras General Sales Tax (Special Provisions) Ordinance, 1963 (Ordinance No. 3 of 1963).

### **Government resolutions and motions**

I. During the period Hon. Minister for Finance moved the following Government Resolutions on the date noted against each:-

- (1) That this House ratifies the amendments to the 6<sup>th</sup> August 1963. Constitution of India proposed to be made by the Constitution (Fifteenth Amendment) Bill, 1963 as passed by the Houses of Parliament.
- (2) That this House ratifies the amendments to the 7<sup>th</sup> August 1963. Constitution of India proposed to be made by the Constitution (Sixteenth Amendment) Bill, 1963 as passed by the House of Parliament.

The above Resolutions were put and carried.

II. On the 10<sup>th</sup> August 1963, Hon. Minister for Finance moved a Motion regarding amendment to Schedule to the Madras Motor Vehicles (Taxation of Passengers and Goods) Act, 1952 (Madras Act XVI of 1952), and the same was put and carried.

### **Non-official resolutions**

Sri Rama Arangannal moved on the 8<sup>th</sup> August 1963 the following Resolution:-

“This House recommends to the Government to issue instructions to the Public Service Commission to conduct Examination for appointments to the Services of the State in the regional language of the State also, viz., Tamil.”

Sri K. A. Mathialagan moved on the 8<sup>th</sup> August 1963 the following Resolution:-

“This House recommends to the Government to convey to the Union Government that this House is of opinion that steps should be taken to recognize all the fourteen languages enumerated in the Eighth Schedule of the Constitution as the Official Languages of the Union under Article 343 and till such time English shall be retained for all official purposes of the Indian Union.”

Both the above Resolutions were taken up for consideration in the Legislative Assembly on 8<sup>th</sup> August 1963 and they were put and lost.

**Discussion for short duration on urgent matter of administration under rule 57**

On the 16<sup>th</sup> August 1963 Sri N. S. Ramalingam raised a discussion on the introduction of the turn system of distribution of Cauvery water in the Thanjavur district.

**Statement by Ministers**

(1) On the 14<sup>th</sup> August 1963, Hon. Minister for Health made a statement on “the frustration experienced by students to get accommodation in the Medical Colleges in the States and the steps taken by the Government to plan and provide admission to all eligible students in Medical Colleges.”

(2) On the 16<sup>th</sup> August 1963, Hon. Minister for Finance made a statement on “the steps taken by the Government to plan and provide admission to all eligible students in the Elementary, Higher Elementary and Secondary Schools and in the Colleges in the State”.

### **Constitution of Committees**

The following Committees of the Legislative Assembly were constituted:-

#### **(1) COMMITTEE ON PUBLIC ACCOUNTS FOR 1963-64 (Constituted on 12<sup>th</sup> August 1963)**

1. Sri V. R. NEDUNCHEZHIAN – (Chairman)
2. Sri R. S. ARUMUGAM
3. Sri R. JEEVARATHNAM
4. Sri T. KARCHA GOWDER.
5. Srimathi PARVATHI ARJUNAN
6. Sri C. M. AMBIKAPATHI.
7. Sri S. PONNUSWAMY.
8. Dr. B. NATARAJAN.
9. Sri C. SRINIVASAN
10. Sri N. RAJANGAM.
11. Sri M. V. KARIVENGADAM.
12. Sri S. MADHAVAN.
13. Sri P. K. MOOKAIH THEVAR.
14. Sri C. CHIRANJEEVALU NAIDU.

#### **ASSOCIATE MEMBERS**

1. Sri T. JOGHEE GOWDER
2. Sri A. SAMBASIVA REDDIAR
3. Sri K. RAJRAM
4. Sri K. ANBAZHAGAN
5. Dr. A. CHIDAMBARANATHAN

#### **(2) COMMITTEE ON ESTIMATES FOR 1963-64 (Constituted on 12<sup>th</sup> August 1963)**

1. Sri K. S. G. HAJA SHERIFF-(Chairman).
2. Sri V. S. ARUNACHALAM
3. Sri S. ANGAMUTHU NAICKER
4. Sri A. RAMACHANDRA RAYAR
5. Srimathi P. K. LAKSHMIKANTHAM
6. Sri K. PONNIAH
7. Sri S. SADASIVAM
8. Sri K. T. KOSALRAM
9. Sri MUNU ADHI
10. Sri M. SHANMUGAM
11. Sri S. MURUGAIYAN
12. Sri M. S. MANI
13. Sri Saw GANESAN
14. Sri K. CHEENAICHAMY

## ASSOCIATE MEMBERS

1. Sri T. S. ARUNACHALAM.
2. Sri K. RAMADOSS.
3. Sri V. M. SURENDRARAM.
4. Sri K. ANBAZHAGAN.
5. Sri S. K. SAMBANDAN.

### Presentation of reports of Committees

The following Reports were presented to the House on the dates noted against each:-

- (1) Report of the Committee on Public Accounts "on the Accounts of the State of Madras for the year 1960-61 and the Audit Report for 1962". 6<sup>th</sup> August 1963.
- (2) Fifth and Sixth Reports of the Committee on Estimates on the action taken by the Government on the recommendations of the Committee contained in the report on Animal Husbandry and on Labour including Factories respectively. 7<sup>th</sup> August 1963.
- (3) Seventh Report of the Committee on Estimates on "District Administration". 8<sup>th</sup> August 1963.
- (4) Report of the Joint Select Committee on the Madras Iruvaram Inam Estates (Abolition and Conversion into Ryotwari) Bill, 1962. 13<sup>th</sup> August 1963.
- (5) Report of the Joint Select Committee on the Madras Minor Inams (Abolition and Conversion into Ryotwari) Bill, 1962. 13<sup>th</sup> August 1963.
- (6) Report of the Joint Select Committee on the Madras Leaseholds (Abolition and Conversion into Ryotwari) Bill, 1962. 13<sup>th</sup> August 1963.
- (7) Fifth and Sixth Report (Third Assembly) of the Committee on Subordinate Legislation. 17<sup>th</sup> August 1963.
- (8) Third Report (Third Assembly) of the Committee on Government Assurances. 17<sup>th</sup> August 1963.

### Privilege matters.

On the 6<sup>th</sup> August 1963 Sri M. Kalyanasundaram raised a question of Privilege regarding the action of the Leader of the House and Hon. The Chief Minister in advising the Governor to prorogue with effect from 6<sup>th</sup> June 1963, the second session of the Assembly after the Hon. Speaker had called for a meeting of the Assembly on the 24<sup>th</sup> July 1963, as such action amounted to interference with sovereignty of the House and encroachment on the powers of Hon. Speaker.

On the 7<sup>th</sup> August 1963, the Hon. Speaker ruled that no prima facie case was made out.

On the 7<sup>th</sup> August, 1963, Hon. Leader of the House moved that the consideration of the Report of the Committee of Privileges be dropped in view of unconditional apology tendered by the editor of the daily "Dina Thanthi" and the motion was put and carried.

### **The Madras State Electricity Board Budget**

The discussion on the Madras State Electricity Board Budget for 1963-64 was taken up in the Assembly on the 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> August 1963.

Forty-nine Members took part in the discussion.

### **Questions answered**

(1) Starred	220
(2) Unstarred	42
(3) Short Notice	3
(4) Private Notice	Nil

### **Papers laid on the Table of the House**

(1) A. Statutory Rules and Orders.	..	173
(2) B. Reports, Notification and Others papers	..	63
		-----
	Total	236
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FORT ST. GEORGE  
Madras-9  
DATED 7<sup>th</sup> September 1963

T. HANUMANTHAPPA  
Secretary  
Legislative Assembly Department